

Annexure-1

Name of the Corporate Debtor: Abhijeet Toll Road (Karnataka) Limited

Date of commencement of Liquidation: 13th August, 2024

List of stakeholders as on: 07th October, 2024

List of Secured Financial Creditors

Sr. No.	Name of Creditor	Identification No.	Details of Claim Received		Details of Claim Admitted							Amount (in Rs.)				
			Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted	Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
1	Bank of Baroda	SC-1	31-08-2024	40,87,39,726.32	26,60,45,125.06	Secured	-	Yes	As per Note below**	-	12.90%	NA		14,26,94,601.26	NA	
2	Bank of India	SC-2	13-09-2024	50,86,42,207.89	50,86,42,207.89	Secured	-	Yes		-	24.66%	NA			NA	
3	Indian Infrastructure Finance Company Ltd.	SC-3	13-09-2024	35,87,73,607.47	35,69,30,620.57	Secured	-	Yes		-	17.30%	NA		18,42,986.90	NA	
4	State Bank of India	SC-4	13-09-2024	92,94,92,916.42	92,94,92,916.42	Secured	-	Yes		-	45.06%	NA			NA	
Total				2,20,56,48,458.10	2,06,11,10,869.94						99.92%			14,45,37,588.16		

** SECURITY INTEREST

I. Indenture of Mortgage dated 02nd February, 2012:

Immovable Properties:

a. A land measuring 187 sq. mtr. Plot no. 46 situated at Mouje Zaap of Sudhagad Taluka, Sub-District- Pali, District-Raigad, Maharashtra.

(All other immovable properties, both present and future, save and except the Project assets)

Movable Properties:

a. Rights, title, benefits and interest of the Corporate Debtor in respect of all tangible and intangible moveable assets and all moveable plants and machinery spares, fixtures, implements, fittings, furniture, spare parts, tools, accessories and stores and other movables of the Corporate Debtor, current and non-current installed, located, created or provided by the Corporate Debtor.

b. Rights, title, benefits, claims, receivables and demands whatsoever of the Corporate Debtor in respect of Project Documents. Any letter of credit, liquidated damages, guarantees and performance bonds provided by any person party to the Project Documents and all amounts owing to, or received by the Corporate Debtor.

c. Rights, title, benefits, interest, claims, receivables and demands of the Corporate Debtor in respect of all accounts of Corporate Debtor established pursuant to the provision of the Escrow Agreements and the Supplementary Escrow Agreements or any other Project Documents including but not limited to the Escrow Account and the Retention Accounts.

d. Rights, title, benefits, interest, claims and demands of the Corporate Debtor in respect of the all amounts owing to, and received and/or receivable by the Corporate Debtor or any person on its behalf, all book debts, all cash flows, revenues, rentals, deposits and any other Receivables and proceeds arising from or in connection with Project.

e. All other assets of the Corporate Debtor both present and future including Corporate Debtor's uncalled capital, and also including without limitation, the rights title and interest in the undertakings of Corporate Debtor for the benefit of the all lenders.

II. Corporate Guarantee I & II by Abhijeet Infrastructure Limited, Abhijeet Roads Limited and Corporate Ispat Alloys Limited in favour of SBICAP Trustee Company Limited.

III. All other documents – as per confirmation of holding of documents vide letter ref no. 2048/SBICL/LEGAL/ST/RRB/2015-16 dated 23rd September, 2015 issued by SBICAP Trustee Company Limited for the benefit of the lenders.

(All the above are held by the Security Trustee, for the benefit of all the lenders.)



Sunil Choraria